

ITEM NO.34

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5900/2012

(Arising out of impugned final judgment and order dated 22/05/2012 in CRLA No. 3000/2003 passed by the High Court of Judicature at Allahabad)

VINAY KUMAR JAIN

Petitioner(s)

VERSUS

KAILASH SAHKARI AVAS SAMITI LTD.& ANR

Respondent(s)

(With appln. (s) for exemption from filing O.T. and permission to file additional documents and permission to file counter affidavit and stay and interim relief and office report)

(For Final Disposal)

WITH

SLP(Crl) No. 6271/2012

(With appln.(s) for stay and Office Report)

SLP(Crl) No. 7059/2012

(With appln.(s) for stay and Office Report)

SLP(Crl) No. 407/2013

(With appln.(s) for exemption from filing O.T. and impleadment and stay and Office Report)

Date : 02/09/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
HON'BLE MR. JUSTICE ADARSH KUMAR GOEL

For Petitioner(s) Mr. Basava Prabhu S. Patil, Sr. Adv.
Mr. E. C. Agrawala, Adv.
Mr. Abhinav Agrawal, Adv.
Mr. Rajesh Kumar, Adv.

Mr. Pati Raj Yadav, Adv.
Ms. Purnima Bhat Kak, Adv.

For Respondent(s) Mr. Shakil Ahmed Syed, Adv.
Mohd. Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.

Mr. Garvesh Kabra, Adv.
Mr. Amit Singh, Adv.
Mr. Adarsh Upadhyay, Adv.

Mr. Shakil Ahmed Syed, Adv.

Ms. Anu Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

It is stated by Mr. Basava Prabhu S. Patil, learned senior counsel appearing on behalf of the petitioners that against the impugned order in these special leave petitions, an application numbered as Cr1. Misc. (Recall) Application No. 18612/2012 is filed before the High Court as they were not served and they have not been heard in the matter before the High Court in the criminal appeal.

In this view of the matter, we request the High Court to consider the aforesaid application and dispose of the same as expeditiously as possible. Thereafter, liberty is granted to either party to mention these matters for listing.

(S. K. RAKHEJA)
COURT MASTER

(SUMAN JAIN)
COURT MASTER